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ITEM NO.48 Court 13 (Video Conferencing) SECTION PIL-W S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Miscellaneous Application No. 1805/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021 in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION. IA No. 147377/2021 - APPLICATION FOR PERMISSION IA No. 146330/2021 - CLARIFICATION/DIRECTION IA No. 146331/2021 - EXEMPTION FROM FILING AFFIDAVIT IA No. 146332/2021 - EXEMPTION FROM FILING O.T.) Date : 13-12-2021 This matter was called on for hearing today. HON'BLE MR. JUSTICE M.R. SHAH CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA For Petitioner(s) Petitioner-in-person Mr. Pranjal Kishore, Adv. Mr. Aditya Jain-1, AOR For Respondent(s) Mr. Tushar Mehta, SG Mr. K.M.Nataraj, ASG Ms. Aishwarya Bhati, ASG Mr. Rajat Nair, Adv. Mr. Amit Sharma, Adv. Mr. Sughosh Subramanyam, Adv. Mr. Arvind Kr. Sharma, AOR Mr. G.S. Makker, AOR Mr. B. V. Balaram Das, AOR Mr. Rajat Nair, Adv. Ms. Deepanwita Priyanka, AOR Mr. Mahfooz Ahsan Nazki, AOR Mr. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. K.V. Girish Chowdary, Adv. Ms. Diksha Rai, AOR Ms. Palak Mahajan, Adv. Mr. Abhinav Mukerji, AOR

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Mrs. Bihu Sharma, Adv. Ms. Pratishtha Vij, Adv. Mr. Akshay C. Shrivastava, Adv. Mr. Arun R. Pednekar, Adv. Ms. Mukti Chowdhary, AOR Mr. Anil Grover, Sr. AAG Ms. Noopur Singhal, Adv. Mr. Rahul Khurana, Adv. Mr. Sanjay Kumar Visen, AOR Mr. Bhanwar Jadon Adv. Ms. Babita Mishra, Adv. Mr. Shashi Shekhar Kumar Prasad, Adv. Mr. G.M. Kawoosa, Adv. Ms. Taruna Ardhendumauli Prasad, AOR Mr. G. Prakash, AOR Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. Anoop R, Adv. Mr. Saurabh Mishra AAG Mr. Nachiketa Joshi, Adv. Mr. Manoj Kumar, Adv. Mr. Sunny Choudhary, AOR Mr. Sachin Patil, AOR Mr. Rahul Chitnis, Adv Mr. Aaditya A. Pande, Adv. Mr. Geo Joseph, Adv. Ms. Shwetal Shepal, Adv. Mr. Siddhesh Kotwal, Adv Ms. Ana Upadhyay, Adv Ms. Manya Hasija, Adv Ms. Pragya Barsaiyan, Adv Mr. Akash Singh, Adv Mr. Nirnimish Dube, AOR Mr. Joby P. Varghese, AOR Ms. Ranjeeta Rohatgi, AOR Mr. Sandeep Kumar Jha, AOR Mr. Ardhendumauli Kumar Prasad, AAG Mr. Tanmaya Agarwal, AOR Mr. Wrick Chatterjee, Adv.

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Mr. Rahul Verma, Adv. Mr. Vishwa Pal Singh, AOR Mr. Suhaan Mukerji, Adv. Mr. Vishal Prasad, Adv. Mr. Nikhil Parikshith, Adv. Mr. Sayandeep Paharii, A for M/s. PLR Chambers And Co., AOR Mr. Shubham Bhalla, AOR Mr. Yajur Bhalla, Adv. Mr. Deepak Samota, Adv. Mr. Sumeir Ahuja, Adv. Mr. Siddharth Srivastava, Adv. Ms. C. Rubavathi, Adv. Mr. Aravindh S., AOR Mr. Sumeer Sodhi, AOR Ms. Bina Madhavan, Adv. Mr. S. Udaya Kumar Sagar, AOR Mr. P. Mohith Rao, Adv. Ms. Tulika Mukherjee, AOR Mr. Avijit Mani Tripathi, AOR Mr. Shauya Sahay, Adv. Mr. T.K. Nayak, Adv. Mr. Surjendu Sankar Das, AOR Mr. D. Kumanan, AOR

UPON hearing the counsel the Court made the following O R D E R

It appears that some of the States have not given any wide publicity by giving advertisement in the newspapers, more particularly, in the vernacular language newspapers and the local channels by giving the full particulars with respect to the online portal address on which the claimants can make an application online and also giving the particulars with respect to the Grievance Redresssal Committee constituted. Unless and until wide

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publicity is given the common man, more particularly, residing in the remote village will not be able to know the portal address and the particulars on which he can make an application online.

Learned counsel appearing on behalf of the State of Gujarat has stated at the Bar that, on or before the next date of hearing, the advertisement shall be given in all the newspapers in the State including the local newspapers giving the full particulars with respect to the online portal address on which they can make an application for compensation and giving the full particulars with respect to the Grievance Redressal Committee in respect of the concerned District and the Corporation.

Mr. Sachin Patil, learned counsel appearing for the State of Maharashtra has stated at the Bar that by now the State of Maharashtra has received approximately 84,000 applications, out of which, as on today, 8,000 applicants have been paid the ex gratia compensation. It is very unfortunate that by now only 8,000 Claimants have been paid the ex gratia compensation.

Learned counsel appearing for the State of Maharashtra has submitted that the remaining Claimants shall be paid the ex gratia compensation at the earliest. We direct the State of Maharashtra to make the payment after due verification, however, considering the directions issued in our earlier judgment dated 04.10.2021 at the earliest and preferably within one week from today.

Put up on 15.12.2021 at 3.30 p.m. before this Bench.

(R. NATARAJAN) ASTT. REGISTRAR-cum-PS (NISHA TRIPATHI) BRANCH OFFICER